

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 10
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Navotpad Surfactants Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. Sanwar Raza, Ms. Ishita Sharma, & Mr.
A. Chakraborty, Advs.

ORDER

CA-2728(PB)/2019:-

Learned counsel for the liquidator states that on 19.07.2019 an application being CA No. 132(PB)/2019 was disposed of with directions to the ex.-directors/promoters & Ors., to furnish all the documents and to file acknowledgement given in relation to furnishing of the documents. However, the complaint made in the present application is that the order dated 19.07.2019 has not been complied with and the non-applicant-ex.-directors have not come forward to furnish the documents and information.



Notice of the application be issued to the non-applicants-respondents as to why appropriate proceedings be not initiated against them for 13.12.2019.

Process dasti as well as through speed post/registered post/email.

List on 13.12.2019.

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

06.12.2019
Aarti Makker